CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.63/MP/2024

Subject	:	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 2.5.2016 along with the applicable Late Payment Surcharge.
Petitioner	:	Solaire Surya Urja Private Limited (SSUPL)
Respondents	:	NTPC Limited and Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, SSUPL Shri Pratyush Singh, Advocate, SSUPL Ms. Reeha Singh, Advocate, SSUPL Shri Venkatesh, Advocate, NTPC Shri Aashwyn Singh, Advocate, NTPC Ms. Nuha Rahman, Advocate, NTPC Shri Anish Maheshwari, Advocate, Rajasthan SLDC Ms. Harsha Vinoy, Advocate, Rajasthan SLDC Shri Anand Ganesan, Advocate, Rajasthan Discoms Ms. Anju Shree Nair, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, learned counsel for the Petitioner and the Respondents advanced detailed submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)